

GOVERNMENT OF TRIPURA REVENUE DEPARTMENT

THE TRIPURA RECORDING OF MARRIAGE RULES, 2006

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EXTRAGRAMARY ISSUE OF TRIPURA GAZETTE

Agarta Tuesday, February 20, 2007 A.D. Phalguna 1, 1928 S.E.

GOVERNMENT OF TRIPURA REVENUE DEPARTMENT

NO.F.7(8)-REV/85 (P-I)

DATED, AGARTALA, THE O7 DECEMBER, 2006

NOTIFICATION

In exercise of the powers conferred by section 19 of the Tripura Recording of Marriage Act, 2003 (Tripura Act No. 22 of 2004) and all other powers in this behalf, the Government of Tripura is pleased to make the following Rules, namely:

THE TRIPURA RECORDING OF MARRIAGE RULES, 2006

Chapter -1

Preliminary

Short title, extent, and commencement

- (1) This Rule may be called the Tripura Recording of Marriage Rules, 2006.
 - (2) These Rules shall be applicable to whole of the State of Tripura.
 - (3) These Rules shall come into force from the date of publication in the official gazette.

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The Thipure Recording of Mentage in

Source / Principal Sociality to the Covernment of Topics - Proportional

- (a) This to Mandage Recorder morns DM & Collector of the second district.
- (d) Sub-Divisional Mediality Place for macris Sub-Divisional Magistral the respective Sub-Division.
- (a) Matriciner Mariage Tapada acons Chief Taucalles Officer of Educative Officer of Educative Dates and Tababase Officer of the respective Nagar Penchages.
- (f) Penchaput Manlaga Reporter means a Penchayat Switzelary posted in the Gram Panchayat or ADC village.
- (g) Tehall Merriage Reports means Tehallocr of a Tehall.
- (h) Adult means in case of male partner who has completed 21 years of age on the date of his mercage and in respect of female partner who has completed 18 years of age on its date of 1st marriage.

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Recording of Marriages

Register of Marriages 3. All marriages solemnized on or after the commencement of Tripura recording of Marriage Act, 2003 snall be compulsority) recorded in the Marriage Register to be maintained in Form-1 by the Marriage Recorder at all levels as per the provisions of these Rules.

Provided that the marriages solemnized on and from 01 October, 2004 (date from which the Tripura Recording of Marriage Act, 2003 came into force) to the date of publication of these Rules also shall be recorded in the Marriage Register as per the provisions of these Rules.

Reporting by the Marriage Recorders

- (1) The Chief Marriage Recorder shall submit annual report in three Parts on financial year basis within the first week of April every year to the State Government on implementation of various provisions of the Tripura Recording of Marriage Act, 2003 and the Tripura Recording of Marriage Rules, 2006 in Form-2 appended hereto. The first Part will contain consolidated Annual Report. The second Part will contain information in respect of each District on each of the points of Consolidated Report. The Third Part will contain similar information in respect of each of the Sub-Divisions.
 - (2) The District Marriage Recorder shall submit monthly report within the first week of every month for the last month on the progress of Implementation of various provisions of Tripura Recording of Marriages Act, 2003 and Tripura Recording of Marriages Rules, 2006 in his District to the Chief Marriage Recorder in Form-3 appended hereto.
 - (3) The District Marriage Recorder shall also submit a report in two Parts on quarterly basis to the Chief Marriage Recorder on the implementation of various provisions of the Tripura Recording of Marriage Act, 2003 and the Tripura Recording of Marriage Rules, 2006 in his

Cistrict in Parished appreciate hereto. The first of the consolidated Company Report. The second Parished and the parished appear of pach this Division of each of the materials of the Report. The Quarterly Progress Report shall be extended to the first on the month following the entire of the quarter under report.

(4) The Sub-Divisional Marriage Recorder that admits a monthly basis within the first week of following month on timplementation of various provisions of the Tripura Recording of Marriage Rules, 2006 in his Su Division to the District Marriage Recorder in Feren-6 appended hereto.

the District Marriage Recorder on quarterly basis on the implementation of various provisions of Tripura Recording of Marriage Act, 2003 and the Tripura Recording of Marriage Rules, 2006 in his Sub-Division in Fersity appended hereto. The Quarterly Progress Report shall be submitted in the first week of the month following the end of the quarter under report.

Reporting by the Marriage Reporters 5. The Municipal Marriage Reporter or Panchayat Marriage Reporter of Tehsil Marriage Reporter, as the case may be, shall receive and collect at Information about marriages which take place in their respective jurisdiction and submit on monthly basis a report to the Sub-Divisional Marriage Recorder in Form-7 appended hereto.

Monitoring and Review

- Chief Marriage Recorder shall monitor and review various aspects
 of the Tripura Recording of Marriage Act, 2003 and Rules, 2006 with
 District Marriage Recorders once in every quarter.
 - (2) The District Marriage Recorder shall also review various aspects of Tripura Recording of Marriage Act, 2003 and Rules, 2006 with the Sub-Divisional Marriage Recorder once in every quarter.

Inspection of offices The Chief Marriage Recorder shall inspect the office of the Marriage Recorders and examine the register of marriages and other registers relating to recording of marriages once in a year. The District Marriage Recorder shall inspect the object the Subtrickers have a Recorders of his district. Week Pletch Remisses Ascorder shall inspect office of the Marriage Recorder of Agartate Municipal Council and examine the registers of marriages once in every quarter.

(3) The Sub-Divisional Marriage Recorder shall inspect the office of the Tehsil Marriage Reporter / Panchayat Marriage Reporter / Municipal Marriage Reporter as and when the Sub-Divisional Marriage Reorder visits the office of respective Marriage Reporter, but at least once in every six months, and examines the registers and other records related to reporting of marriages.

Properture of Marriage Recording

Memorandum on Marriage 8

of the designated authorities in his or her area within 50 use. Then the date of his / her marriage in a Memorandum im forms A as approved to the Tripura Recording of Marriags Act, 2003. Computer print out or neatly typed format of Form-A may be used for submission of Memorandum. The Form-A may also be obtained from the office of the concerned Marriage Recorder or Marriage Reporter on payment of Rs 5.00. The charge for Form-A may be received by the concerned Marriage Reporter by issuing a receipt in TR-5.

Provided that the parents / guardians of the parties to the marriage may also inform about such marriage to the concerned Marriage Recorder or Marriage Reporter by duly filling in the said Form-A.

Provided further that the either of the parties to the marriage may also within the period of 60 days from the date of his / her marriage intimate orally about their marriage to the Sub-Divisional Marriage Recorder or the Marriage Reporter having jurisdiction over the area in which the marriage was contracted. The Designated authority to whom such oral intimation has been made shall get the Memorandum in Form-A duly filled in by the parties to the marriage

Provided further that the parents / guardians or the parties to marriages which have been solemnized on and from 01.10.2004 to the date of publication of these Rules in the official gazette shall inform about the marriage in Memorandum in form-A as appended to the Tripura Recording of Marriage Act, 2003 to any of the designated authorities of their area within 60 days from the date of publication of these Rules in the official gazette. Failure to comply with this provision shall attract the penal provision made in sub-rule (2) of this rule.

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The first of the sporters or perents i guardien which to the Sub-Divisional Mantered to the Coverament of the sporters or perents in the sporters or perents in the Sub-Divisional Mantered to the Sub-Divisional Mantered Recorder.

- (3) The concerned Sub-Divisional Hamby, Forestial shall obtain the duty filled in Memorandum in prescribed FurniA from either or the statutes or parents / guerdian immediately on receipt of the receipted sopy of challen of penalty depurit and manage recording of marriage.
- (4) The Marriage Recorder himself may receive the Memorandum from the puries to the marriage or paratrix or their quardian of the parties regarding the particulars of marriage or in may authorise any official not design the Group-C level working in his utilize to receive such Memorandum from the aforementioned paragraph / parties.
- (5) This concerned Marriage Recorder / Marriage Reporter on receipt of Memorandum in Form-A from any of the aforementioned parties, shall lastre actnowledgement in Form-48 as appended to the Tripura Reporting of Marriage Act. 2003 at the time of receipt of each Memorandum.

(9) The maniage Recorder shall enter the particulars of the Memorandum of marriage in Marriage Recording Register after causing angulry and ascertaining the correctness of the Information as contained in the Memorandum. The enquiry may be made by the Marriage Recorder personally or through any officer working under him or through any Government office or Panchayat / ULB institution as the Marriage Recorder deems fit. The enquiry must be completed within 15 (fifteen) days of receipt of the Memorandum of marriage. The recording of marriage must be done within 15 days from the date of submission of Memorandum in Form-A.

Acknowledgemen of Memorandum

Enquiry to ascertals the correctness of of entries

Marriage Certificate to be issued by Marriage Recorder

Deposit of Feas in government account

(8) All charges relating to recording of marriages received by this Marriage Recorder shall be deposited by him / his office to the Government account once in every month within tirst week of the month following the month during which such charge was collected. Such charge shall be deposited in the following Head of Account through challen. The challen shall be certified by the concerned Marriage Recorder:

Demand No.

68

Head of Account :

0070 - Other Administrative Services

60 - Other Services

80 - Other Receipts

Procedures for recording of marriages contracted outside the jurisdiction of the Marriage Recorder

- 9. Where any Marriage Recorder receives any Memorandum of marriage contracted outside his local area, he shall record the particulars in a separate register to be maintained in Form-8 appended heroto. Thereafter, he should send the Memorandum of marriage to the appropriate Sub-Divisional Marriage Recorder of the local area in which the marriage was contracted within 7 days of such recording.
- 10. The Register of Marriage shall remain open to inspection in the office of the Marriage Recorder during office hours on all working days. Any interested person / party to the marriage may seek the permission of the concerned Marriage

Recorder for inspection of the Register of Marriage by submitting an application in plain paper. A court fee stamp of Rs 10.00 (Rupees Ten) only is required to be affixed on the top of such application; otherwise such application shall not be accepted.

Correction or cancellation of entry in the Register of marriages

Enquiry to ascertain the correctness of any entry already made in the Mantage Register 11.

Reasonable opportunity to be given to show cause

Complaint or suo-Moto proceeding to be disposed of within 2 months

- of marriages maintained by the Marriage Recorder, if subsequently it is found that any entry of marriage as recorded in such register is erroneous in form or in substances or has been fraudulently or improperly made, the Marriage Recorder shall cause an enquiry to ascertain the correct position in respect of such entry. He may cause the enquiry suo moto or on receipt of a complaint from any person including spouses.
- (2) In the process of enquiry, the Marriage Recorder shall give a reasonable opportunity of show cause egainst action proposed to be taken to the parties to the marriage or their parents or guardian or their local representatives, as the case may be.
- (3) Marriage Recorder shall dispose of such complaint or suo moto proceeding within 2 months of receipt of complaint or initiation of suo-moto proceeding and issue necessary order on disposal directing the correction/cancellation of any entry or confirming the genuineness of the original entry in the register.
- (4) Marriage Recorder shall carry out necessary correction in the entry or cancel such entry on the basis of the result of enquiry immediately on disposal of the proceeding of correction/cancellation.
- (5) The correction / cancellation, if any, should be made and recorded as per the provision of Sub-section-1 of Section-9 of the Tripura Recording of Marriage Act, 2003.

Result of enquiry to be intimated within 7 days

(6) The Marriage Recorder shall inform in Form-9 appended hereto the particulars of correction / cancellation, if any, made in the marriage register to the complainant and the parties to the marriage within 7 (seven) days of such correction / cancellation.

Provided that in case the Marriage Recorder confirmed the genuineness of the entry in respect of which complaint was received or suo-moto proceeding drawn up, this fact also shall be informed to the complainant and the parties to the marriage.

Certified copy of Order may be obtained on payment of court fee of Rs 5.00

- (7) The complainant or the parties to the marriage may obtain certified copy of the Order issued by the Marriage Recorder by making petition on plain paper to the concerned Marriage Recorder. A court fee stamp of Rs 5.00 (Rupees Five) only is required to be affixed on the top of such application; otherwise such application shall not be accepted.
- 12. If subsequently, it is found that any declaration made in the Memorandum (Form-A) was not factually correct or erroneous or any material fact was suppressed in the Memorandum, then the parties to the marriage or their parents or their guardians, severally or and jointly shall be held liable for such false declaration and shall be liable to be prosecuted as per relevant provision of Indian Penal Code.

Miscellaneous

- 13. (1) Any person aggrieved by or dissatisfied with an order, decision or action of the Sub-Divisional Marriage Recorder may, within the period of 60 days from the date of such order, decision or action, file an appeal to the District Marriage Recorder on payment of a fee of Rs. 50.00 (rupees fifty) only. Appeal may be filed in plain paper. Such payment shall be made into government account through treasury challen. A receipted copy of challan shall accompany the appeal; otherwise such appeal shall not be accepted.
 - (2) Any person aggrieved by or dissatisfied with an order, decision or action of the District Marriage Recorder, may file an appeal to the Chief Marriage Recorder with the period of 60 days from the date of such decision, order or action on payment of a fee of Rs.100.00 (rupees one hundred) only. Appeal may be filed in plain paper. Such payment shall be made into government account through treasury challan. A receipted copy of challan shall accompany the appeal; otherwise such appeal shall not be accepted.
 - (3) The fees as prescribed in sub-rule (1) and (2) above shall be deposited through challan in the following Head of Account

Demand No. : 6

Head of Account: 0070 - Other Administrative Services

: 60 - Other Services

80 - Other Receipts

14. The various competent authorities may not issue Permanent Resident Certificate, income Certificate, SC / ST / OBC certificate to a married applicant, if his / her marriage has not been recorded in the office of the concerned Marriage Recorder after 01 October, 2005 i.e. date of commencement of the Tripura Recording of Marriage Act, 2003.

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Penalty for violation of provision 15. If any party to any marriage duty solemnized under any existing law, legal or customary, fails to record such marriage with the authorised Marriage Recorder, the parties to the marriage or their parents or their guardians, severally or and jointly shall be held liable to be prosecuted for violation of the provision of rule 3 of these Rules as per relevant provision of Indian Penal Code.

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F BAWTED WITH PRECISED REGIONAL BRIEFS OF FREWTING, WEIGHTS AT PRECISED BATE F YES BELOOKE THE ANDRET, CHALLAND, ARROWS THE ARROW	- 17	82			12	Z	23	24
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3	FORM-2 ((See rule 4(1))	N		
	FORM FOR ANNUAL REPORT OF CHIEF MARRIAGE RECORD	ER _		
CONSOLIDATED REPORT				
8L NO.	TTEM	NO. / AMOUNT (IN RS)		
1	NO. OF MARRIAGES RECORDED IN THE BATE DURING THE LAST FINANCIAL YEAR			
2	NO. OF MARRIAGES FOR WHICH MEMORANDUM HAS BEEN SUBMITTED WITHIN PRESCRIBED PERSOD			
3	MARRIAGES RECORDED AGAINST PAYMENT OF PENALTY:			
(A)	NO, OF MARRIAGES			
(B)	AMOUNT OF PENALTY			
(C)	AMOUNT OF RECORDING FEE			
4	TOTAL REVENUE COLLECTED DURING THE LAST FINANCIAL YEAR FOR MARRIAGES RECORDED WITHIN PRESCRIBED PERIOD			
(A)	NO. OF MARRIAGES RECORDED			
(B)	AMOUNT OF RECORDING FEE COLLECTED	ores to deligate		
5	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDER WITHIN PRESCRIBED PENIOD			
(A)	NO. OF WARRIAGES RECORDED			
(B)	AMOUNT OF RECORDING FEE COLLECTED			
6	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDER BEYOND PRESCRISED PERIOD			
(A)	NO. OF MARRIAGES RECORDED			
(B)	AMOUNT OF RECORDING FEE COLLECTED			
(C)	AMOUNT OF PENALTY COLLECTED			
7	NO. OF MARRIAGES SOLEMNISED UNDERV:			
(A)	TRIPURA SPECIAL MARRIAGE RULES			
(B)	TRIPURA HINDU MARRIAGE REGISTRATION RULES			
(C)	CUSTOMARY LAW			
8	NO. OF MARRIAGES RECORDED BY	7		
(A)	DISTRICT MARRAGE RECORDERS			
(B)	SUB-DYASIONAL MARRIAGE RECORDERS			
(C)	PANCHAYAT MARRIAGE RECORDERS			
(0)	TEHSIL WARRIAGE RECORDERS	K-		
(E)	MUNICIPAL MARRIAGE RECORDERS	-		

6L NO.	ITEM 4 1 2 3	NO. / AMOUNT (IN RS)
9	REVENUE COLLECTED DURING LAST FINANCIAL YEAR BY	
(A)	DISTRICT MARRAGE RECORDERS	ware, early
(B)	GUB-DIVISIONAL MARRIAGE RECORDERS	
(C)	PANCHAYAT MARRIAGE RECORDERS	
(D)	TEHSIL MARRIAGE RECORDERS	Marie Tara
(E)	MUNICIPAL MARRIAGE RECORDERS	ajmerati.
10	WHETHER REVENUE COLLECTED BY VARIOUS AUTHORITIES HAS BEEN DEPOSITED IN DOVERNMENT ACCOUNT	
11	IF ANY AUTHORITY DID NOT DEPOSIT THE COLLECTED REVENUE, PLEASE SPECIFY	
(A)	AMOUNT NOT DEPOSITED	
(B)	AMOUNT HELD BY	
(C)	REASONS FOR NOT DEPOSITING	
12	NO. OF CLUARTERLY MEETING HELD WITH DISTRICT MARRIAGE RECORDERS	MANAGE STATE
(A)	NO, OF MEETING HELD	DE RANGE LES
(B)	DATES OF MEETING	Apple Th
13	INSPECTION OF THE OFFICES OF DISTRICT MARRIAGE RECORDERS CONDUCTED	
(A)	NO. OF OFFICES INSPECTED	
(B)	DATES OF INSPECTION	
.14	WHETHER INSPECTION REPORT HAS BEEN SUBMITTED TO THE CHIEF SECRETARY, IF YES THE REFERENCE NO. & DATE	
15	IF ANYTHING FOUND ADVERSE DURING INSPECTION, IF YES PLEASE GIVE A BRIEF ACCOUNT	SERVICE CONTRACTOR
16	NO. OF COMPLAINT RECEIVED/PROCEEDINGS DRAWN UP FOR CORRECTION / CANCELLATION OF RECORDS	CERTIFICATION OF THE PROPERTY
17	NO. OF COMPLAINT / PROCEEDINGS PENDING FOR DISPOSAL ON CLOSE OF 31 MARCH	
18	STATUS OF CERTIFICATE OF RECORDING AS ON 31 MARCH	数型30.176
(A)	NO. OF CERTIFICATE ISSUED	0 = 2
(B)	NO. OF CERTIFICATE PENDING	
(C)	REASONS FOR PENDENCY	

	FORM-3 {(See rule 4(2))	p 8		
	FORM FOR MONTHLY REPORT OF DISTRICT MARRIAGE R	ECORDER		
CONSOLIDATED REPORT				
L NO.	ITEM	NO. / AMOUNT (IN RS)		
1	NO. OF MARRIAGES RECORDED IN THE DISTRICT DURING THE LAST MONTH			
2	NO. OF MARRIAGES FOR WHICH MEMORANDUM HAS BEEN SUBMITTED WITHIN PRESCRIBED PERIOD			
3	MARRIAGES RECORDED AGAINST PAYMENT OF PENALTY:			
(A)	NO. OF MARRIAGES			
(B)	AMOUNT OF PENALTY			
(C)	AMOUNT OF RECORDING FEE			
4	TOTAL REVENUE COLLECTED DURING THE LAST MONTH FOR MARRIAGES RECORDED WITHIN PRESCRIBED PERIOD			
(A)	NO. OF MARRIAGES RECORDED			
(8)	AMOUNT OF RECORDING FEE COLLECTED			
5	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDER WITHIN PRESCRIBED PERIOD			
(A)	NO. OF MARRIAGES RECORDED			
(B)	AMOUNT OF RECORDING FEE COLLECTED			
6	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDERS OF THE DISTRICT BEYOND PRESCRIBED PERIOD			
(A)	NO. OF MARRIAGES RECORDED			
(B)	AMOUNT OF RECORDING FEE COLLECTED	4		
(C)	AMOUNT OF PENALTY COLLECTED			
7	NO. OF MARRIAGES SOLEMNISED UNDER:			
(A)	TRIPURA SPECIAL MARRIAGE RULES	at .		
(B)	TRIPURA HINDU MARRIAGE REGISTRATION RULES			
(C)	CUȘTOMARY LAW			
8	NO. OF MARRIAGES RECORDED BY			
(A)	SUP-DIVISIONAL MARRIAGE RECORDERS			
(B)	PANCHAYAT MARRIAGE RECORDERS			
(C)	TEHSIL MARRIAGE RECORDERS			
(0)	MUNICIPAL MARRIAGE RECORDERS			

8L NO.	TEM - 11 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 -	NO. / AMOUNT (IN RS)
9	REVENUE COLLECTED DURING LAST MONTH BY:	
(A)	SUB-DIVISIONAL MARRIAGE RECORDERS	
(B)	PANCHAYAT MARRIAGE RECORDERS	
(C)	TEHSIL MARRIAGE RECORDERS	
(D)	MUNICIPAL MARRIAGE RECORDERS	AND THE STREET OF STREET O
10	WHETHER REVENUE COLLECTED BY VARIOUS AUTHORITIES H/ 5 IN DEPOSITED IN GOVERNMENT ACCOUNT	
11	IF ANY AUTHORITY DID NOT DEPOSIT THE COLLECTED REVENUE, PLEASE SPECIFY;	
(A)	NAME OF AUTHORITY	
(B)	AMOUNT NOT DEPOSITED	
(C)	REASONS FOR NOT DEPOSITING	
12	NO. DE COMPLAINT RECEIVED/ PROCEEDINGS DRAWN UP FOR CORRECTION / CANCELLATION OF RECORDS	
	NO. OF COMPLAINT / PROCEEDINGS PENDING FOR DISPOSAL ON CLOSE OF LAST MONTH	
14	STATUS OF CERTIFICATE OF RECORDING AS ON CLOSE OF LAST MONTH:	
(A)	NO. OF CERTIFICATE ISSUED	Castrage (providence)
(B)	NO. OF CERTIFICATE PENDING	
(C)	REASONS FOR PENIDENCY	

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	FORM-4 (3))	
	{(See rule 4(3)} FORM FOR QUARTERLY REPORT OF DISTRICT MARRIAGE REC	CORDER
	CONSOLIDATED REPORT	
	ITEM	NO. / AMOUNT (IN RS)
SL NO.	NO. OF MARRIAGES RECORDED IN THE DISTRICT DURING THE LAST QUARTER	
2	NO. OF MARRIAGES FOR WHICH MEMORIANDUM HAS BEEN SUBMITTED WITHIN	
	PRESCRIBED PERIOD MARRIAGES RECORDED AGAINST PAYMENT OF PENALTY:	
3	NO. OF MARRIAGES	
(A)	AMOUNT OF PENALTY	
(B)	AMOUNT OF RECORDING FEE	
(C)	TOTAL REVENUE COLLECTED DURING THE LAST QUARTER FOR MARRIAGES RECORDED WITHIN PRESCRIBED PERIOD	
(A)	NO, OF MARRIAGES RECORDED	
	AMOUNT OF RECORDING FEE COLLECTED	
(8)	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDER WITHIN PRESCRIBED PERIOD	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
8	MARRIAGES RECORDED OUTSIDE THE LOCAL JUNISDICTION OF MARRIAGE RECORDERS OF THE DISTRICT BEYOND PRESCRIBED PERIOD	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
(C)	AMOUNT OF PENALTY COLLECTED	
7	NO. OF MARRIACIES SOLEMNISED UNDER:	
(A)	TRIPURA SPECIAL MARRIAGE RULES	
(B)	TRIPURA HINOU MARRIAGE REGISTRATION RULES	
(C)	CUSTOMARY LAW	-
8	NO. OF MARRIAGES RECORDED BY	
(A)	SUB-DIVISIONAL MARRIAGE RECORDERS	
(B)	PANCHAYAT MARRIAGE RECORDERS	
(C)	TEHSIL MARRIAGE RECORDERS	
(D)	MUNICIPAL MARRIAGE RECORDERS	
9	REVENUE COLLECTED DURING LAST QUARTER SY:	17
(A)	SUB-DIVISIONAL MARRIAGE RECORDERS	
(B)	PANCHAYAT MARRIAGE RECORDERS	
(C)	TEHSIL MARRIAGE RECORDERS	
(D)	MUNICIPAL MARRIAGE RECORDERS	

81. NO.	itel	NO. / AMOUNT (IN RS)
10	WHETHER REVENUE COLLECTED BY VARIOUS AUTHORITIES HAS BEEN DEPOSITED IN GOVERNMENT ACCOUNT	Control of the Contro
11	IF ANY AUTHORITY DID NOT DEPOSIT THE COLLECTED REVENUE, PLEASE SPECIFY:	
(A)	MAKE OF AUTHORITY	
(B)	AMOUNT NOT DEPOSITED	Sample Colonia
(C)	REABONS FOR NOT DEPOSITING	The state of the s
12	NO. OF QUARTERLY MEETING HELD WITH SUB-DIVISIONAL MARRIAGE RECORDERS	
(A)	NO. OF MEETING HELD	E-WOOD WITH BOTH TO THE STATE OF THE STATE O
(B)	DATES OF MEETING	New Transfer of the second
13	INSPECTION OF THE OFFICES OF SUB-DIVISIONAL MARRIAGE RECORDERS CONDUCTED	Markonia (Alianda)
(A)	NO. OF OFFICES INSPECTED	Market State Commencer
(B)	DATES OF INSPECTION	I STATE OF THE STA
14	WHETHER IMPRECTION REPORT HAS BEEN SUBMITTED TO THE CHIEF MANUAUM RECORDER, IF YES THE REFERENCE NO. & DATE	
15	IF ANYTHING FOUND ADVERSE DURING INSPECTION, PLEASE GIVE A SMEET ACCOUNT	Name and Administration of the Control of the Contr
18	HO. OF COMPLAINT RECEIVED/ PROCEEDINGS DRAWN UP FOR CORRECTION A	
17	NO. OF COMPLAINT / PROCEEDINGS PENDING FOR DISPOSAL ON CLOSE OF LAST QUARTER	Sugar in
18	STATUS OF CERTIFICATE OF RECORDING AS ON LAST CHARTER:	6 Sept. 12.
(A)	NO. OF CERTIFICATE ISSUED	
(B)	NO. OF CERTIFICATE PENDING	27 27 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
(C)	REASONS FOR PENDENCY	STREET THE STREET

	FORM-5 {(See rule 4(4))	. >
11	FORM FOR MONTHLY REPORT OF SUB-DIVISIONAL MARRIAGE REC	ORDER
BL NO.	ПЕМ	NO. / AMOUNT (IN BS
1	NO. OF MARRIAGES RECORDED IN THE SUB-DIVISION DURING THE LAST MONTH	
2	NO. OF MARRIAGES FOR WHICH MEMORANDUM HAS BEEN SUBMITTED WITHIN PRESCRIBED PERIOD	
3	MARRIAGES RECORDED AGAINST PAYMENT OF PENALTY:	
(4)	NO. OF MARRIAGES	
(8)	AMOUNT OF PENALTY	
(C)	AMOUNT OF RECORDING FEE	*****
4	TOTAL REVENUE COLLECTED DURING THE LAST MONTH FOR MARRIAGES RECORDED WITHIN PRESCRIBED PERIOD	
(A)	HO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	- 44-
5	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDERS OF THE SUB- DIVISION WITHIN PRESCRIBED PERIOD:	
(A)	NO. OF MARRIAGES RECORDED	
(8)	AMOUNT OF RECORDING FEE COLLECTED	0
8	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDERS OF THE SUB- DIVISION BEYOND PRESCRIBED PERIOD :	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
(C)	AMOUNT OF PENALTY COLLECTED	
7	NO. OF MARRIAGES SOLEMNISED UNDER:	
(A)	TRIFURA SPECIAL MARRIAGE RIXLES	2
(B)	TRIPURA HINDU MARRIAGE REGISTRATION RULES	100
(C)	CUSTOMARY LAW	
8	IO. OF MARRAGES RECORDED BY:	
(A) F	WANCHAYAT MARRIAGE RECORDERS	
(B) T	EHSIL MARRIAGE RECORDERS	
(C) h	JUNICIPAL MARRIAGE RECORDERS	

BL NO.	FTEM	NO. / AMOUNT (IN RS)
9	REVENUE COLLECTED OURING LAST MONTH BY:	
(A)	PANCHAYAT MARRIAGE RECORDERS	
(B)	TEHSIL MARRIAGE RECORDERS	
(C)	MITHICIPAL MARRIAGE RECORDERS	
10	WHETHER REVENUE COLLECTED BY VARIOUS AUTHORITIES HAS BEEN DEPOSITED IN GOVERNMENT ACCOUNT	
11	IF ANY AUTHORITY DID NOT DEPOSIT THE COLLECTED REVENUE, PLEASE SPECIFY:	
(A)	NAME OF AUTHORITY	
(B)	ANOUNT NOT DEPOSITED	
(C)	REASONS FOR NOT DEPOSITING	
12	NO. OF COMPLAINT RECEIVED PROCEEDINGS DRAWN UP FOR CORRECTION / CANCELLATION OF RECORDS	
13	NO. OF COMPLAINT / PROCEEDINGS PENDING FOR DISPOSAL ON CLOSE OF LAST MONTH	
14	STATUS OF CERTIFICATE OF RECORDING AS ON CLOSE OF LAST HONTH:	
(A)	INCL OF CERTIFICATE ISSUED	
(B)	NO. OF CERTIFICATE PENDING	
(C)	REASONS FOR PEHDENCY	

	FORM-6					
	((See rule 4(5))					
	FORM FOR QUARTERLY REPORT OF SUB-DIVISIONAL MARRIAGE RECORDER					
ML, M().	(IFM)	NO. / AMOUNT (IN RS)				
1	NO, OF MARNAGES RECORDED IN THE WAS DIVIDION OWING THE LAST QUARTER					
2	NO, OF MARRIAGES FOR WHICH MEMORANDUM HAS LIFEN SUBMITTED WITHIN PRESCRIBED PERIOD					
3	MARRIAGES RECORDED AGAINST PAYMENT OF PERALTY.					
W	NO. OF IMPRINCES					
(8)	AMOUNT OF PENALTY					
(C)	AMOUNT OF RECORDING FEE					
4	TOTAL REVENUE COLLECTED DURING THE LAST QUARTER FOR MARRIAGES RECORDED WITHIN PRESCRIBED PERIOD:					
(A)	NO. OF MANRIAGES RECORDED					
(8)	AMOUNT OF RECORDING FEE COLLECTED					
5	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDERS OF THE BUILDIVISION WITHIN PRESCRIBED PERIOD:					
(A)	NO. OF MARKMAGES RECORDED	1				
(B)	AMOUNT OF RECORDING FEE COLLECTED					
8	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDERS OF THE SUM-DIVISION BEYOND PRESCRIPED PERIOD:					
(A)	NO. OF MARRIAGES HEXCORINED	U				
(8)	AMOUNT OF RECORDING FRE COLLECTED					
(C)	AMOUNT OF PENALTY COLLECTED					
7	NO. OF MARRIAGE'S SOLEMNISED UNDER:					
(A)	TRIPLIPA BPBCIAL MARRIAGE RULES					
(B)	TRIPURA HINDU MARRIAGE RECISTRATION FILLES					
(C)	CUSTOMARY LAW					
8	NO. OF WARRAGES RECORDED BY :					
(A)	PANCHAYAT MARRIAGE RECORDERS					
(B)	TEHSIL MARRIAGE RECORDERS					
(C)	MUNICIPAL MARRIAGE RECORDERS					

SL NO	. ITEM	NO / ANDIDER OF THE
9	REVENUE COLLECTED DURING LAST QUARTER BY :	NO. / AMOUNT (IN RS
(A)	PANCHAYAT MARRIAGE RECORDERS	
(B)	TEHSIL MARRIAGE RECORDERS	
(C)	MUNICIPAL MARRIAGE RECORDERS	
10	WHETHER REVENUE COLLECTED BY VARIOUS AUTHORITIES HAS BEEN DEPOSITED IN	
11	IF ANY AUTHORITY DID NOT DEPOSIT THE COLLECTED REVENUE, PLEASE SPECIFY:	
(A)	NAME OF AUTHORITY	
(B)	AMOUNT NOT DEPOSITED	
(C)	REASONS FOR NOT DEPOSITING	
12	INSPECTION OF THE OFFICES OF TEHSILIPANCHAYATAMUNICIPAL MARRIAGE RECORDERS	
(A)	NO. OF OFFICES INSPECTED	
(B)	DATES OF INSPECTION .	
13	WHETHER INSPECTION REPORT HAS BEEN SUBMITTED TO THE DISTRICT MARRIAGE RECORDER, IF YES THE REFERENCE NO. & DATE	
14	IF ANYTHING FOUND ADVERSE DURING INSPECTION, PLEASE GIVE A BRIEF ACCOUNT	
15	NO. OF COMPLAINT RECEIVED/PROCEEDINGS DRAWN UP FOR CORRECTION / CANCELLATION OF RECORDS	
18	NO. OF COMPLAINT / PROCEEDINGS PENDING FOR DISPOSAL ON CLOSE OF LAST QUARTER	
	STATUS OF CERTIFICATE OF RECORDING AS ON LAST QUARTER;	
y /	IC. OF CERTIFICATE ISSUED	
3)	O. OF CERTIFICATE PENDING	
) R	EASONS FOR PENDENCY	

	FORM-7 ((See rule 5)	,
	FORM FOR MONTHLY ILL PORT OF MUNICIPAL / TERRIL / PANCHAYAT MARRIAN	SE RECORDER
M NO.	IIIM	NO. / AMOUNT (IN RE
1	NO DE MARRIAGES RECORDED IN THE TEHSILA ANCHAYAT DURING THE LAST MONTH	
2	NO. OF MARRIAGES FOR WHICH MEMORIANDUM HAS NOT IN SKIDMITTED WITHIN PRESCRIBED PERIOD	
3	MARRIAGES RECORDED AGAINST PAYMENT OF 19-HAI 19	
(A)	NO, OF MANRIAGES	
(0)	AMOUNT OF PENALTY	
(C)	AMOUNT OF RECORDING FEE	
4	TOTAL REVENUE COLLECTED DURING THE LAST MONTH FOR MARRIAGES RECORDED WITHIN PRESCRIBED PERSON	
(A)	NO. OF MARRIAGES RECORDED	
(n)	AMOUNT OF RECORDING FEE COLLECTED	
6	MARKINGES RECORDED OUTSIDE THE LOCAL JURISDICTKIN OF MARKINGE RECORDERS OF THE TENSIL / PANCHAYAT WITHIN PRESCRIBED PERIOD:	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
n	MARRIAGES RECORDED OUTSIDE THE LOCAL JURISDICTION OF MARRIAGE RECORDERS OF THE TEHSIL / PANCHAYAT BEYOND PRESCRIBED PERIOD:	
(A)	NO. OF MARRIAGES RECORDED	
(B)	AMOUNT OF RECORDING FEE COLLECTED	
(C)	AMOUNT OF PENALTY COLLECTED	7 7 7 8 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
7	HO. OF HARMAGES SOLEMANSED UNDER:	
(A)	TRIPURA SPECIAL MARRIAGE RULES	
(B)	TRIPURA HÍNOU MARRIAGE REGISTRATION RULES	
(C)	CUSTOMARY LAW	
8	WHETHER REVENUE COLLECTED HAS BEEN DEPOSITED IN GOVERNMENT ACCOUNT	

81, NO.	men 4	NO. / AMOUNT (IN RS)
9	THEREIS ANY COLLECTED REVISIVE OUTSTANDING FOR DEPOSIT.	
(4)	AMOUNT NOT DEPOSITED	
(B)	REASONS FOR NOT DISPOSITING	
10	NO. OF COMPLAINT RECEIVED PROCEEDINGS DRAWN UP FOR CORRECTION / CANCELLATION OF RECORDS	
11	NO. OF COMPLAINT / PROCEEDINGS PENDING FOR DISPOSAL ON CLOSE OF LAST MONTH	
12	STATUS OF CERTIFICATE OF RECORDING AS ON CLOSE OF LAST MONTH:	
W	NO. OF CERTIFICATE ISSUED	
(B)	NO. OF CERTIFICATE PENDING	
(C)	PIEABONS FOR PENDENCY	

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FORM-8 (See rule 9) TORM FOR RECORDING THE MARRIAGES CONTRACTED OUTSIDE THE LOCAL JURISDICTION OF THE MARRIAGE RECORDER				
	NAME OF BRIDE			
2	NAME OF GROOM			
3	ADDREAS OF BRIDE			
(A)	PRESENT ADDRES			
(B)	PERMANENT ADDRESS			
4	ADDRESS OF THE GROOM			
(A)	PRESENT ADDRES			
(B)	PERMANENT ADDRESS			
5	OCCUPATION OF BRIDE			
6	OCCUPATION OF GROOM			
7	FULL NAMES OF PARENTS OF THE BRIDE			
6	ADDRESS OF PARENTS OF THE BRIDE			
(A)	PRESENT ADDRES			
(B)	PERMANENT ADDRESS			
ß	FULL NAMES OF PARENTS OF THE GROOM			
9	ADDRESS OF PARENTS OF THE GROOM			
(A)	PRESENT ADDRES			
(B)	PERMANENT ADDRESS			
10	DATE OF BIRTH OF THE BRIDE			

SL NO.	ITEM	NAME / NO. / AMOUNT (IN RS)
11	DATE OF BIRTH OF THE GROOM	
12	DATE OF MARRIAGE	
13	PLACE OF MARRIAGE	
14	DATE OF SUBMISSION OF MEMORANDUM OF MARRIAGE	
15	WHETHER MEMORANDUM HAS BEEN SUBMITTED WITHIN PRESCRIBED PERIOD, IF SO WHETHER RECORDING FEE HAS BEEN PAID	A STATE OF THE PARTY OF THE PAR
16	WHETHER MEMORANDUM HAS BEEN SUBMITTED AFTER LAPSE OF PRESCRIPED PERIOD, IF SO WHETHER PENALTY ALONGWITH RECORDING FEE HAS BEEN PAID	
17	AMOUNT OF RECORDING FEE PAID	
18	AMOUNT OF PENALTY PAID, IF ANY	
19	RELIGION OF BRIDE	E.
20	RELIGION OF GROOM	4
21	MARRIAGE SCLEMNISED UNDER :	
(A)	TRIPURA SPECIAL MARRIAGE RULES	
(B)	TRIPURA HINDU MARRIAGE REGISTRATION RULES	
(C)	CUSTOMARY LAW	

FORM-9 [See rule 11 (6)] FORM FOR INFORMING PARTICULARS OF CORRECTION / CANCELLATION TO THE COMPLAINANT					
1	NAME OF PANCHAYAT / TEHSIL / MUNICIPALITY				
2	NO, OF MARRIAGES SOLEMNISED				
3	NO. OF MARRIAGES SOLEMNISED UNDER THE LOCAL JURISDICTION RECORDED IN THE REGISTER OF MARRIAGE				
4	PARTICULARS OF MARRIAGES SOLEMNISED UNDER THE LOCAL JURISDICTION, BUT NOT RECORDED IN THE REGISTER OF MARRIAGE				
(A)	NAME OF BRIDE				
(B)	PERMANENT ADDRESS OF BRIDE	•			
(C)	PRESENT ADDRESS OF BRIDE				
(D)	NAME OF PARENTS OF THE BRIDE				
(E)	ADDRESS OF PARENTS OF THE BRIDE				
(F)	DATE OF BIRTH OF THE BRIDE				
(G)	OCCUPATION OF THE BRIDE				
(A)	NAME OF GROOM				
(B)	PERMANENT ADDRESS OF GROOM				
(C)	PRESENT ADDRESS OF GROOM				
(D)	NAME OF PARENTS OF THE GROOM				
(E)	ADDRESS OF PARENTS OF THE GROOM				
(F)	DATE OF BIRTH OF THE GROOM				
(G)	OCCUPATION OF THE GROOM				
5	DATE OF MARRIAGE				
6	PLACE OF MARRIAGE				
7	TIME OF MARRIAGE				